

National Company Law Tribunal

Allahabad Bench

CP NO. 49/ND/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017

NAME OF THE COMPANY: Mohadabad Club Ltd

SECTION OF THE COMPANIES ACT: U/S 397/398

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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CP No.49/ND/2014

Advocate, Sri T.A. Khan for the petitioner. Proxy to the Central Govt. Standing counsel Sri Sanjay Kumar. The Central Govt. through office of the Central Govt. Standing Counsel has filed supplementary affidavit of Rohit Kumar Singh, Dy. Registrar of the Company, in response to the previous direction dated 13/07/2017 of this Court, he has enclosed extract of inward diary as maintained by the office of the Secretary, Ministry of Corporate Affairs and the Office of the Regional Director (N.R.), by showing status of receipt of the notices.

Notwithstanding the above, the Deputy ROC's affidavit appears to be silent in respect of what further course of action was taken after receipt of such notices, which are expected in normal course being general responsibility, from Public office. Since, this court has already given enough opportunity to the respondent to substantiate its stand. Hence, further opportunity is declined. Submissions are heard, the order is reserved.

Date: 21.08.2017

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Member (Judicial)